



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
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RBI/2014-15/575

DCBR.BPD (PCB/RCB) Cir.No.31/14.01.062/2014-15

April 30, 2015

The Chief Executive Officer
All Primary (Urban) Co-operative Banks /
State and Central Co-operative Banks (StCBs / CCBs)

Madam / Dear Sir,

Implementation of Section 51-A of UAPA, 1967 – 12th Update Now Available

Please refer to our [circular DCBR.BPD.\(PCB/RCB\).Cir.No.30/14.01.062/2014-15 dated April 23, 2015](#) on the captioned subject releasing the 11th update dated April 7, 2015 regarding UNSCR 1267(1999) / 1989(2011) Committee's Al Qaida Sanctions List.

2. Ministry of External Affairs (MEA), UNP Division has forwarded the 12th update dated April 10, 2015 regarding addition of two entries to the sanction list (copy enclosed). Press release pertaining to the 12th update of April 10, 2015 is available at: <http://www.un.org/press/en/2015/sc11856.doc.htm>

A link to updated list of individuals and entities linked to Al Qaida is available at : <http://www.un.org/sc/committees/1267/1267.pdf>

3. Primary (Urban) Cooperative Banks /State Cooperative Banks/Central Co-operative Banks are required to update the list of individuals/entities as circulated by Reserve Bank of India and before opening any new account, it should be ensured that the name of the proposed customer does not appear in the list. Further, banks

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बैंक हिन्दी में पत्राचार का स्वागत करता है।

चेतावनी: भारतीय रिज़र्व बैंक द्वारा ई-मेल, डाक, एसएमएस या फोन कॉल के जरिये कोई भी व्यक्तिगत जानकारी जैसे बैंक खाते का ब्यौरा, पासवर्ड आदि नहीं मांगा जाता है। यह धन रखने या देने का प्रस्ताव भी नहीं करता है। ऐसे प्रस्तावों का किसी भी प्रकार से जवाब मत दीजिए।

Caution: RBI never sends mails, SMSs or makes calls asking for personal information like bank account details, passwords, etc. It never keeps or offers funds to anyone. Please do not respond in any manner to such offers.



should scan all existing accounts to ensure that no account is held by or linked to any of the entities or individuals included in the list.

4. Banks are advised to strictly follow the procedure laid down in the UAPA Order dated August 27, 2009 enclosed to our [circulares UBD.CO.BPD.PCB.Cir.No.21/12.05.001/2009-10 dated November 16, 2009](#) and [RPCD.CO.RF.AML.BC.No.34/07.40.00/2009-10 dated October 29, 2009](#) and ensure meticulous compliance to the Order issued by the Government.

5. As far as freezing of funds, financial assets or economic resources or related services held in the form of bank accounts of the designated individuals/entities is concerned, action should be taken as detailed in paragraph 7 of the circular dated November 16, 2009 in respect of UCBs and paragraph 4 of the circular dated October 29, 2009 in respect of StCBs and CCBs.

6. A link of press releases in which the relevant changes to the list are announced are posted on the Committee's website at the following URL: <http://www.un.org/sc/committees/1267/pressreleases.shtml>

Yours faithfully,

(Scenta Joy)
General Manager